

SHRI SURJIT SINGH BARNALA: That is what we have to do. Andhra Pradesh Chief Minister has written to me before. So, immediately we conferred with them and we decided on the date. Similarly for Tamilnadu... (Interruptions). I have not received any letter from the Tamilnadu Chief Minister so far. When they ask for it, we will send it. We will contact them and if they want a Central Team, we shall send it to Tamilnadu also.

12.26 hrs

REFERENCE BY SPEAKER TO LOSS OF LIFE AND PROPERTY CAUSE BY RECENT CYCLONE IN ANDHRA PRADESH AND TAMIL NADU

MR. SPEAKER: Before we move on to the business, may I, on behalf of the House express the deep sense of sorrow at the serious loss of life and property suffered by our brethren and sisters living in Andhra Pradesh and Tamilnadu as a result of the recent cyclone?

We feel all the more concerned at this tragic loss of lives, agricultural crops and houses, for it was only a few months earlier when these areas were ravaged by a cyclone of unprecedented fury.

The House has no doubt that the authorities concerned would do their best to alleviate the suffering of our people and assist them in rehabilitation.

Now, we come to the business. Mr. Gupta.

12.32 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

TWENTIETH REPORT

SHRI KANWAR LAL GUPTA: (Delhi Sadar): I present the Twentieth Report of the Committee on Papers Laid on the Table.

**COMMITTEE ON SUBORDINATE LEGISLATION
TWENTY-FIRST REPORT**

SHRI SOMNATH CHATTERJEE (Jadavpur): I present the twenty-first Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.30 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

APPOINTMENT OF MEMBER TO JOINT COMMITTEE

SHRI SURAJ BHAN (Ambala): I move the following:—

"That this House do appoint Shri A Sunna Sahib to the Joint Committee on Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, in the vacancy caused by the resignation of Shri T. S. Shrangare."

MR. SPEAKER: The question is:

"That this House do appoint Shri A Sunna Sahib to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, in the vacancy caused by the resignation of Shri T. S. Shrangare."

The motion was adopted.

MR. SPEAKER: Now we come to Matters under 377. Shri Lakkappa.

12 32 hrs

MATTERS UNDER RULE 377

(i) REPORTED ILLEGAL MINING IN SEVERAL VILLAGES OF TUMKUR DISTRICT IN KARNATAKA

SHRI K. LAKKAPPA (Tumkur): I wish to bring to the notice of the House and the Government reports of illegal mining activity being carried in several villages of Tumkur District in Karnataka. It is believed that there are huge deposits of "ruby" or "ruby indium" in these villages and